

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

COMPANY SCHEME APPLICATION NO 708 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies Act,
2013;

AND

In the matter of Aaradhak Commercial Ventures Private
Limited ('Transferor Company') and Pee Dee Retail Assets
Private Limited ('Transferee Company') and their respective
Shareholders

Aaradhak Commercial Ventures Private Limited, a Company	}
incorporated under the provisions of Companies Act, 1956	}
having its registered office at Gala No. 23, 2 nd Floor, Y.A	}
Chunawala Industrial Estate, Kondivita Lane,	}
Andheri (East), Mumbai- 400069	}
CIN: U74900MH2012PTC232589	}
	...Applicant Company
	(Transferor Company)

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Applicant Company

CORAM: M. K. SHRAWAT, Member (Judicial)

DATE: 30th JUNE, 2017

MINUTES OF THE ORDER

1. The Counsel for the Applicant Company submits that the present Scheme is a Scheme of Amalgamation of Aaradhak Commercial Ventures Private Limited ('the Transferor Company') with Pee Dee Retail Assets Private Limited ('the Transferee Company') and their respective Shareholders. The Scheme inter-alia provides for amalgamation of Transferor Company with the Transferee Company.
2. The meeting of the Equity Shareholders of the Applicant Company be convened and held at Gala No. 23, 2nd Floor, Y.A Chunawala Industrial Estate, Kondivita

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Lane, Andheri (East), Mumbai- 400069 on Wednesday, the 2nd of August, 2017, at 10:00 am for the purpose of considering and, if thought fit, approving with or without modification(s), the Scheme of Amalgamation of Aaradhak Commercial Ventures Private Limited with Pee Dee Retail Assets Private Limited and their respective Shareholders.

3. That at least one month before the said Meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting at the place, date and time as aforesaid, together with a copy of the Scheme, a copy of statement disclosing all material facts as required under Section 230(3) of the Companies Act 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 and the prescribed Form of Proxy, shall be sent by Courier / Registered Post / Speed Post / Hand Delivery or through Email (to those shareholders whose email addresses are duly registered with the Applicant Company for the purpose of receiving such notices by email), addressed to each of the Equity Shareholders of the Applicant Company, at their last known address or email addresses as per the records of the Applicant Company.
4. That at least one month before the meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting, indicating the place, date and time of meeting as aforesaid be published and stating that copies of the Scheme and the statement required to be furnished pursuant to Section 230(3) of the Companies Act 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 and the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid and / or at the office of its Advocates, M/s Hemant Sethi & Co., 1602, A Wing, Nav Parmanu, Behind Amar Cinema, Chembur, Mumbai – 400071. RMS

5. That the Notice of the Meeting shall be advertised in two local newspapers viz. 'Free Press Journal' in English and 'Navshakti' in Marathi, both circulated in Mumbai, not less than one month before the date fixed for the meeting.
6. That Mr. Jayesh Merchant, Authorized representative of the Applicant Company failing him Mr. Sanjeev Attal, Director of the Applicant Company shall be the Chairman of the aforesaid meeting of the Equity Shareholders to be held at Gala No. 23, 2nd Floor, Y.A Chunawala Industrial Estate, Kondivita Lane, Andheri (East), Mumbai - 400069 on Wednesday the 2nd day of August, 2017, at 10:00 am or any adjournment or adjournments thereof.
7. That Neeraj Kabra & Co., Chartered Accountants, is hereby appointed as Scrutinizer of the meeting of Equity Shareholders of the Applicant Company to be held at Gala No. 23, 2nd Floor, Y.A Chunawala Industrial Estate, Kondivita Lane, Andheri (East), Mumbai- 400069 on Wednesday, the 2nd day of August, 2017 at 10:00 a.m. or any adjournment or adjournments thereof and his remuneration is fixed as Rs. 2,000/-.
8. That the Chairman appointed for the aforesaid Meeting to issue the advertisement and send out the notices of the Meetings referred to above. The said Chairman shall have all powers as per Articles of Association and also under the Companies Act, 2013 in relation to the conduct of the meeting, including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
9. That the quorum of the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
10. That the value and number of shares of each Equity Shareholder shall be in accordance with the books/ register of the Applicant Company and where the entries in the books / register are disputed, the Chairman of the Meeting shall

determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.

11. That the Chairman to file an affidavit not less than seven (7) days before the date fixed for the holding of the meeting and do report to this Tribunal that the directions regarding the issue of notices and the advertisement have been duly complied with.
12. That the Chairman of the meeting to report to this Tribunal, the results of the aforesaid meeting within thirty days of the conclusion of the meeting.
13. The Counsel for the Applicant submits that since there are no Secured Creditors in the Applicant Company therefore the question of sending notices to the Secured Creditors does not arise.
14. The Counsel for the Applicant Company further submits that since the Scheme is an arrangement between the Applicant Company and their respective shareholders, only a meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act 2013. This Bench hereby directs the Applicant Company to issue notice to all its Unsecured Creditors appearing as on 31st May, 2017, to whom the amounts are due and payable as required under Section 230(3) of the Companies Act, 2013 with a direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.
15. That the Applicant Company is directed to serve notices along with copy of Scheme upon:- (i) concerned Income Tax Authority with in whose jurisdiction the Applicant Company's assessments are made, (ii) to the Central Government through the office of Regional Director, Western region, Mumbai, (iii) Registrar of Companies, and (iv) Official Liquidator as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 with the direction that they may submit their representations, if any, within a period of thirty days from the date of the receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served to the Applicant Company, failing

which, it shall be presumed that the authorities have no representations to make on the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

16. The Applicant Company is also directed to serve notice along with copy of scheme upon Official Liquidator. M/s G,D Bangard & Co. Chartered Accountants are appointed to assist the Official Liquidator to scrutinize books of accounts of the Petitioner Company for the last 5 years. The fees of the Chartered Accountant is fixed at Rs. 30,000/-. The official Liquidator may submit his representations, if any, within a period of thirty days from the date of the receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served to the Applicant Company, failing which, it shall be presumed that the Official Liquidator has no representations to make on the proposal .

17. The Applicant Company to file affidavit of service of the notices issued to the Equity Shareholders and notices to Unsecured Creditors and to the regulatory authorities as stated in Clauses 14 & 15 above not less than seven days before the date fixed for the holding of the meeting and do report to this Tribunal that the directions regarding the issue of notices have been duly complied with.

Sd/-

M. K. SHRAWAT, Member (Judicial)